



Government of India
Ministry of Commerce and Industry
Department of Commerce
DIRECTORATE GENERAL OF FOREIGN TRADE

Meeting No - NC/3/MEET/Aug/202223/6

Meeting Date - 09/09/2022

Minutes of the Norms Committee – 3 Meeting No. NC/3/MEET/Aug/202223/6 dated 09.09.2022 under the Chairmanship of Shri Rajiv Kumar Soni, Jt. DGFT for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30.

Following members were present in the Meeting:

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical – 1	Consultant
2	Shri D.N. Mathur, Technical – 2	Consultant
In attendance		
1	Shri Ajay Kumar, Deputy Director	DGFT

2. The Norms Committee has taken decision only with respect to technical aspect/ wastage norms. While redeeming the application, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in policy circulars issued from time to time or any other provisions under FTP/HBP for issuance of Advance Authorization and regularization of the case.

The committee went through the Minutes of earlier Meeting No. NC/3/MEET/Jun/202223/5 dated 08.07.2022, actually held on 31.08.2022.

MANUAL CASES

Case No.	A-01
Meeting No.	NC/3/MEET/Aug/202223/6
Date	09/09/2022
Firm's Name	M/s Cipla Ltd., Mumbai
HQ F. No.	F. No. 01/82/050/00972/AM17/DES-III F. No. 01/82/050/00285/AM18/DES-III F. No. 01/82/050/00610/AM18/DES-III F. No. 01/82/050/00127/AM19/DES-III
RLA F. No.	03/94/040/00617/AM17 03/94/040/01181/AM17 03/94/040/00295/AM18 03/94/040/00822/AM18
Advance Authorization No. and Date	0310808312 dated 06.10.2016 0310812323 dated 03.04.2017 0310814908 dated 31.07.2017 0310818765 dated 30.01.2018
Subject	Request of M/s Cipla Ltd, Mumbai for fixation of adhoc norms against Advance Authorization Nos. 0310808312 dated 06.10.2016, 0310812323 dated 03.04.2017, 0310814908 dated 31.07.2017 and 0310818765 dated 30.01.2018
Decision: Deferred for comments of TE.	

Case No.	A-02
Meeting No.	NC/3/MEET/Aug/202223/6
Date	09/09/2022
Firm's Name	M/s J.B Chemicals & Pharmaceuticals Ltd, Mumbai
HQ F. No.	01/82/050/01227/AM19/DES-III
RLA F. No.	03/94/040/00298/AM19
Advance Authorization No. and Date	0310822175 dated 06.07.2018
Subject	Request of M/s J.B Chemicals & Pharmaceuticals Ltd, Mumbai for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 0310822175 dated 06.07.2018

Decision: The Committee considered the request of firm for review of norms and as per the Master –Batch Formula, 20% excess is shown for Cellulose Acetate to compensate coating losses. Accordingly, the Committee decided to revise norms as under:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	OXYBUTYNIN CHLORIDE EXTENDED RELEASE TAB. USP 5 MG. Each tablet contains (i) Oxybutynin Chloride USP- 5 mg (ii) Eastman (TM) Cellulose Acetate (CA 398-10NF/EP)- 38.88 mg (iii) Sentry Polyox WSR N80 FP NF- 80.52 mg (iv) Sentry Polyox WSR 303 NF- 41.10 mg. Net content (i) 104.167 Kgs (ii) 810.003 Kgs (iii) 1677.505 Kgs (iv) 856.253 Kgs.	1 Number	1	OXYBUTYNIN CHLORIDE USP	5.10 mg
			2	EASTMAN (TM) CELLULOSE ACETATE (CA 398-10NF/EP)	38.88 mg
			3	SENTRY POLYOX WSR N80 FP NF	80.52 mg
			4	SENTRY POLYOX WSR 303 NF	41.10 mg
2	OXYBUTYNIN CHLORIDE EXTENDED RELEASE TAB. USP 10 MG. Each tablet contains (i) Oxybutynin Chloride USP- 10 mg (ii) Eastman (TM) Cellulose Acetate (CA 398-10NF/EP)- 38.88 mg (iii) Sentry Polyox WSR N80 FP NF- 80.77 mg (iv) Sentry Polyox WSR 303 NF- 41.10 mg. Net content (i) 208.334 Kgs (ii) 810.003 Kgs (iii) 1682.714 Kgs (iv) 856.253 Kgs.	1 Number	5	OXYBUTYNIN CHLORIDE USP	10.20 mg
			6	EASTMAN (TM) CELLULOSE ACETATE (CA 398-10NF/EP)	38.88 mg
			7	SENTRY POLYOX WSR N80 FP NF	80.77 mg
			8	SENTRY POLYOX WSR 303 NF	41.10 mg
3	OXYBUTYNIN CHLORIDE EXTENDED RELEASE TAB. USP 15 MG. Each tablet contains (i) Oxybutynin Chloride USP - 15 mg (ii) Eastman (TM) Cellulose Acetate (CA 398-10NF/EP)- 38.88 mg (iii) Sentry Polyox WSR N80 FP NF- 81.02 mg (iv) Sentry Polyox WSR 303 NF- 41.10 mg. Net content (i) 104.167 Kgs (ii) 270.002 Kgs (iii) 562.643 Kgs (iv) 285.419 Kgs.	1 Number	9	OXYBUTYNIN CHLORIDE USP	15.30 mg
			10	EASTMAN (TM) CELLULOSE ACETATE (CA 398-10NF/EP)	38.88 mg
			11	SENTRY POLYOX WSR N80 FP NF	81.02 mg
			12	SENTRY POLYOX WSR 303 NF	41.10 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-03
Meeting No.	NC/3/MEET/Aug/202223/6
Date	09/09/2022
Firm's Name	M/s Satyadeva Pharmaceuticals Pvt. Ltd, Hyderabad
HQ F. No.	01/82/050/01070/AM18/DES-III
RLA F. No.	09/24/040/00337/AM18
Advance Authorization No. and Date	0910065537 dated 05.10.2017
Subject	Request of M/s Satyadeva Pharmaceuticals Pvt. Ltd, Hyderabad for fixation of adhoc norms against Advance Authorization No. 0910065537 dated 05.10.2017

Decision: The Committee considered the request of firm for review of norms and taking cue from earlier decision for same export product / import item in Meeting No. **1/82-ALC4/2020 dated 17.04.2020** against advance authorization No. **0910066623 dt. 03.09.2018**, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export Product	Qty	Sl. No.	Import Items	Qty
(2S,3S,5S)-2-Amino-3-Hydroxy-5-(1-Tetra hydro pyramid-2-only)-3-Methyl butanoyl)Amino-1,6-diphenyl Hexane-s-pyro glutamate (THP)	1 kg	1	1,2 DIMETHOXYETHANE	6.74 kg
		2	SODIUM BOROHYDRIDE	0.406 kg
		3	METHANE SULFONIC ACID (OR) METHANESULPHONIC ACID	1.57 kg
		4	ISOPROPYL ALCOHOL	1.27 kg
		5	Triethanolamine (99%)	1.167 kg
		6	N,N-DIMETHYL ACETAMIDE (OR) DIMETHYL ACETAMIDE	1.60 kg
		7	L-VALINE	0.630 kg
		8	MCF	1.00 kg
		9	MDC	3.25 kg
		10	ACERLONITRILE	0.30 kg
		11	METHANOL	3.30 kg
		12	METHYL TETR-BUTYL ETHER (OR)TERTIARY BUTYL METHYL ETHER	2.45 kg
		13	N,N-CARBONYL DIMIDAZOLE	0.443 kg
		14	AMMONIUMFORMATE	0.500 kg
		15	DIMETHYL FORMAMIDE	3.95 kg
		16	L-PYROGLUTAMIC ACID	0.295 kg
		17	AMMONIUM CHLORIDE	2.00 kg
		18	PALLADIUM SPONGE (99.95% MIN)	0.001 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-04
Meeting No.	NC/3/MEET/Aug/202223/6
Date	09/09/2022
Firm's Name	M/s Clean Science and Technology Private Limited, Pune
HQ F. No.	01/82/050/00149/AM18/DES-III
RLA F. No.	31/83/040/00012/AM18
Advance Authorization No. and Date	3110066716 dated 02.05.2017
Subject	Request of M/s CLEAN SCIENCE AND TECHNOLOGY PVT. LTD., Pune for enhancement in the quantity of import items of norms in respect of adhoc norms fixed against Advance Authorization No. 3110066716 dated 02.05.2017
Decision: The Committee considered the request of firm for review of norms and it was decided to call for following information from the firm:	
(i) Patent from Authentic source and declare the source with seal of the issuing Authority.	

Case No.	A-05																
Meeting No.	NC/3/MEET/Aug/202223/6																
Date	09/09/2022																
Firm's Name	M/s Clean Sciences and Technology Pvt. Ltd., Pune																
HQ F. No.	01/82/050/01261/AM19/DES-III																
RLA F. No.	31/83/040/00133/AM19																
Advance Authorization No. and Date	3110067248 dated 10.12.2018																
Subject	Request of M/s Clean Sciences and Technology Pvt Ltd, Pune for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 3110067248 dated 10.12.2018																
Decision: The Committee considered the request of firm for review of norms and as per the GST data furnished by the firm for the year 2018-19, it was decided to revise norms as under:																	
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td rowspan="3">Guaiacol</td><td rowspan="3">1 kg</td><td>1</td><td>Anisole Purity 93% Max.</td><td>1.21 kg</td></tr><tr><td>2</td><td>Hydrogen Peroxide Purity 60%</td><td>0.80 kg</td></tr><tr><td>3</td><td>Acetone (Solvent)</td><td>0.14 kg</td></tr></table>		Export product	Qty.	Sl. No.	Import items	Qty.	Guaiacol	1 kg	1	Anisole Purity 93% Max.	1.21 kg	2	Hydrogen Peroxide Purity 60%	0.80 kg	3	Acetone (Solvent)	0.14 kg
Export product	Qty.	Sl. No.	Import items	Qty.													
Guaiacol	1 kg	1	Anisole Purity 93% Max.	1.21 kg													
		2	Hydrogen Peroxide Purity 60%	0.80 kg													
		3	Acetone (Solvent)	0.14 kg													
RA concerned may take further necessary action as per above decision of NC.																	

Case No.	A-06
Meeting No.	NC/3/MEET/Aug/202223/6
Date	09/09/2022
Firm's Name	M/s Survival Technologies Pvt Ltd, Mumbai
HQ F. No.	01/82/050/01085/AM17/DES-III
RLA F. No.	03/95/040/00639/AM17
Advance Authorization No. and Date	0310809216 dated 22.11.2016
Subject	Request of M/s Survival Technologies Pvt Ltd, Mumbai for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 0310809216 dated 22.11.2016

Decision: The Committee considered the request of firm for review of norms and taking cue from earlier decision for same export product / import item in Meeting No. **18/82-ALC4/2015 dated 10.02.2016** against advance authorization No. **0310797969 dt. 05.08.2015**, it was decided to revise adhoc norms as under

Export product	Qty.	Sl. No.	Import items	Qty.
1-Ethyl-3-(3-Dimethylaminopropyl) Carbodiimide Hydrochloride	1 kg	1	N,N-Dimethyl-1,3-propanediamine / 3-(DIMETHYLAMINO) PROPYLAMINE	1.60 kg
		2	Dichloromethane	4.05 kg
		3	Potassium hydroxide flakes	2.25 kg
		4	Potassium carbonate anhydrous	1.80 kg
		5	Chloroform	6.30 kg
		6	Acetonitrile	2.40 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-07
Meeting No.	NC/3/MEET/Aug/202223/6
Date	09/09/2022
RLA's Name	M/s Chirag Enterprise
HQ F. No.	01/82/050/00950/AM18/DES-III 01/82/050/00506/AM19/DES-III 01/82/050/00408/AM19/DES-III 01/82/050/00683/AM20/DES-III 01/82/050/00901/AM20/DES-III
RLA F. No.	24/24/040/00028/AM18 24/24/040/00048/AM18 24/24/040/00053/AM18 24/24/040/00028/AM20 24/24/040/00019/AM20
Advance Authorization No. and Date	2410042298 dated 01.11.2017 2410042385 dated 19.03.2018 2410042399 dated 10.04.2018 2410042868 dated 27.09.2019 2410042947 dated 12.12.2019
Subject	Request of M/s Chirag Enterprise for enhancement in the quantity of import item fixed against Advance Authorization No. 2410042298 dated 01.11.2017, 2410042385 dated 19.03.2018, 2410042399 dated 10.04.2018, 2410042868 dated 27.09.2019 and 2410042947 dated 12.12.2019

Decision: The Committee considered the request of firm for review of norms and on the basis of GST Certificate furnished by the firm for the year 2017-18, 2018-19 and 2019-20, it was decided to revise norms as under:

For Advance Authorization Nos. **2410042298 dated 01.11.2017, 2410042385 dated 19.03.2018, 2410042399 dated 10.04.2018**

Export Product	Qty.	Sl. No.	Import items	Qty.
CRUDE METHYL METHACRYLATE MONOMER	1 kg	1	ACRYLIC PLASTIC STRIPS / OFFCUTS & ACRYLIC PLASTIC SCRAP (CTSH NO. 39159030)	1.23 kg

For Advance Authorization Nos. **2410042868 dated 27.09.2019 and 2410042947 dated 12.12.2019**

Export Product	Qty.	Sl. No.	Import items	Qty.
CRUDE METHYL METHACRYLATE MONOMER	1 kg	1	ACRYLIC PLASTIC STRIPS / OFFCUTS	1.23 kg

Note: Above revised norms are for regularization and closure purpose only. No repeat licence will be issued on the basis of above decision.

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-08
Meeting No.	NC/3/MEET/Aug/202223/6
Date	09/09/2022
RLA's Name	M/s Chirag Enterprise
HQ F. No.	01/82/050/01529/AM19/DES-III
RLA F. No.	24/24/040/00046/AM18
Advance Authorization No. and Date	2410042384 dated 19.03.2018
Subject	Request of M/s Chirag Enterprise for enhancement in the quantity of import item fixed against Advance Authorization No. 2410042384 dated 19.03.2018

Decision: The Committee considered the request of firm for review of norms and on the basis of GST Certificate furnished by the firm for the year 2017-18, 2018-19 and 2019-20, it was decided to revise norms as under:

Export Product	Qty.	Sl. No.	Import items	Qty.
REGENERATED METHYL METHACRYATE MONOMER (PURITY MINIMUM 99%)	1 kg	1	ACRYLIC PLASTIC STRIPS / OFFCUTS & ACRYLIC PLASTIC SCRAP (CTSH NO. 39159030)	1.60 kg

Note: Above revised norms are for regularization and closure purpose only. No repeat licence will be issued on the basis of above decision.

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-09
Meeting No.	NC/3/MEET/Aug/202223/6
Date	09/09/2022
Firm's Name	M/s Peters Surgical India Pvt. Ltd. (Formerly known as M/s Stericat Gustrings Pvt. Ltd.)
HQ F. No.	01/82/050/00294/AM14/DES-III
RLA F. No.	05/24/040/00091/AM14
Advance Authorization No. and Date	0510358000 dated 25.06.2013
Subject	Request of M/s Peters Surgical India Pvt. Ltd. (Formerly known as M/s Stericat Gustrings Pvt. Ltd.) for revision of adhoc norms against Advance Authorization No. 0510358000 dated 25.06.2013

Decision: The Committee considered the request of firm for revision of adhoc norms and it was decided to revise norms as under:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Sterile Surgical sutures USP/ EP (Monofilament Polydioxanone) with or without Needle packed in 140 Boxes. containing packing material: Sterilisation Paper : 1.00 Kg, Triple Kraft Paper :1.47 Kg, Aluminium Foil : 2.26 Kg, Polyester Film : 0.93 Kg	1260 Meter	1	Monofilament Polydioxanone Thread . TC : DIAMETER 0.07 TO 0.61MM +/-10%.	1.01 Meter / Meter content in export
			2	Sterilisation Paper for outer pouch, 60 GSM / M2 in Rolls	Relevant as per packing policy
			3	Triple Kraft Paper in Rolls / Reel 152 GSM + & - 10%	Relevant as per packing policy
			4	Aluminium Foil (Laminated) Jumbo Rolls 90 mm or Multiple in pouch form	Relevant as per packing policy
			5	Polyester Film for Outer Pouch 55 GSM + & - 10%	Relevant as per packing policy
2	Sterile Surgical sutures USP/ EP (Braided Coated Synthetic made of Polyglycolic Acid or PGA+PLA)with or without Needle packed in 40377 Boxes. containing packing material: Sterilisation Paper : 278.78 Kg, Triple Kraft Paper :423.00 Kg, Aluminium Foil : 653.73 Kg, Polyester Film :269.18 Kg,	341253 Meter	6	Braided Coated Synthetic Twine (Thread) made of Polyglycolic Acid or PGA+PLA. TC : DIAMETER 0.04 TO 0.64MM +/-10%	1.01 Meter / Meter content in export
			7	Sterilisation Paper for outer pouch, 60 GSM / M2 in Rolls	Relevant as per packing policy
			8	Triple Kraft Paper in Rolls / Reel 152 GSM + & - 10%	Relevant as per packing policy
			9	Aluminium Foil (Laminated) Jumbo Rolls 90 mm or Multiple in pouch form	Relevant as per packing policy
			10	Polyester Film for Outer Pouch 55 GSM + & - 10%	Relevant as per packing policy
3	Sterile Surgical sutures USP/ EP (Monofilament Nylon) with or without Needle packed in 28675 Boxes. containing packing material: Sterilisation Paper : 198.00 Kg, Triple Kraft Paper :300.40 Kg, Aluminium Foil : 464.26 Kg, Polyester Film : 191.17 Kg, Needle 135000.00 Nos	267851 Meter	11	Monofilament Nylon Thread. TC : DIAMETER 0.02 TO 0.599MM +/-10%	1.01 Meter / Meter content in export
			12	Sterilisation Paper for outer pouch, 60 GSM / M2 in Rolls	Relevant as per packing policy
			13	Triple Kraft Paper in Rolls / Reel 152 GSM + & - 10%	Relevant as per packing policy
			14	Aluminium Foil (Laminated) Jumbo Rolls 90 mm or Multiple in pouch form	Relevant as per packing policy
			15	Polyester Film for Outer Pouch 55 GSM + & - 10%	Relevant as per packing policy

			16	Atraumatic Needled Sutures, with or without Suture . TC of relevant length and specification	Net to Net (Without wastage)
4	Sterile Surgical sutures USP/ EP (Monofilament Polypropylene) with or without Needle packed in 3850 Boxes. containing packing material: Sterilisation Paper : 26.58 Kg, Triple Kraft Paper :40.33 Kg, Aluminium Foil : 62.33 Kg, Polyester Film : 25.66 Kg, Needle 15000.00 Nos.	35910 Meter	17	Monofilament Polypropylene Thread . TC : DIAMETER 0.02MM TO 0.599MM +/- 10%.	1.01 Meter / Meter content in export
			18	Sterilisation Paper for outer pouch, 60 GSM / M2 in Rolls	Relevant as per packing policy
			19	Triple Kraft Paper in Rolls / Reel 152 GSM + & - 10%	Relevant as per packing policy
			20	Aluminium Foil (Laminated) Jumbo Rolls 90 mm or Multiple in pouch form	Relevant as per packing policy
			21	Polyster Film for Outer Pouch 55 GSM + & - 10%	Relevant as per packing policy
			22	Atraumatic Needled Sutures, with or without Suture TC of relevant length and specification	Net to Net (without wastage)
5	Sterile Surgical sutures USP/ EP (Braided Silk) with or without Needle packed in 11920 Boxes. containing packing material: Sterilisation Paper :82.30 Kg, Triple Kraft Paper :124.87 Kg, Aluminium Foil : 193.00 Kg, Polyester Film : 79.46 Kg	122730 Meter	23	Braided Silk Twine (Thread). TC: DIAMETER 0.04 TO 0.699MM +/-10%	1.01 Meter / Meter content in export
			24	Sterilisation Paper for outer pouch, 60 GSM / M2 in Rolls	Relevant as per packing policy
			25	Triple Kraft Paper in Rolls / Reel 152 GSM + & - 10%	Relevant as per packing policy
			26	Aluminium Foil (Laminated) Jumbo Rolls 90 mm or Multiple in pouch form	Relevant as per packing policy
			27	Polyster Film for Outer Pouch 55 GSM + & - 10%	Relevant as per packing policy
6	Sterile Surgical sutures USP/ EP (Braided Polyester) with or without Needle packed in 1718 Boxes. containing packing material: Sterilisation Paper : 11.86 Kg, Triple Kraft Paper :18.00 Kg, Aluminium Foil : 27.81 Kg, Polyester Film : 11.45 Kg	19213 Meter	28	Braided Polyester Twine (Thread) TC: DIAMETER 0.04 TO 0.699MM +/-10%	1.01 Meter / Meter content in export
			29	Sterilisation Paper for outer pouch, 60 GSM / M2 in Rolls	Relevant as per packing policy
			30	Triple Kraft Paper in Rolls / Reel 152 GSM + & - 10%	Relevant as per packing policy
			31	Aluminium Foil (Laminated) Jumbo Rolls 90 mm or Multiple in pouch form	Relevant as per packing policy
			32	Polyster Film for Outer Pouch 55 GSM + & - 10%	Relevant as per packing policy
7	Sterile Surgical sutures USP/ EP (Monofilament Poliglecaprone 25) with or without Needle packed in 900 Boxes. containing packing material: Sterilisation Paper : 6.21 Kg, Triple Kraft Paper :9.42 Kg, Aluminium Foil : 14.57 Kg, Polyester Film : 6.00 Kg	8700 Meter	33	Monofilament Poliglecaprone 25 Thread.TC: DIAMETER 0.10 TO 0.699MM +/-10%	1.01 Meter / Meter content in export
			34	Sterilisation Paper for outer pouch, 60 GSM / M2 in Rolls	Relevant as per packing policy
			35	Triple Kraft Paper in Rolls / Reel 152 GSM + & - 10%	Relevant as per packing policy

			36	Aluminium Foil (Laminated) Jumbo Rolls 90 mm or Multiple in pouch form	Relevant as per packing policy
			37	Polyster Film for Outer Pouch 55 GSM + & - 10%	Relevant as per packing policy
8	Sterile Surgical sutures USP/ EP (Catgut Chromic & Plain) with or without Needle packed in 19420 Boxes. containing packing material: Sterilisation Paper : 134.00 Kg, Triple Kraft Paper : 203.45 Kg, Aluminium Foil : 314.42 Kg, Polyster Film : 129.46 Kg	201936 Meter	38	Catgut Twine (Thread).TC: DIAMETER 0.10 TO 0.799MM +/-10%	1.01 Meter / Meter content in export
			39	Sterilisation Paper for outer pouch, 60 GSM / M2 in Rolls	Relevant as per packing policy
			40	Triple Kraft Paper in Rolls / Reel 152 GSM + & - 10%	Relevant as per packing policy
			41	Aluminium Foil (Laminated) Jumbo Rolls 90 mm or Multiple in pouch form	Relevant as per packing policy
			42	Polyster Film for Outer Pouch 55 GSM + & - 10%	Relevant as per packing policy
9	Monofilament Polypropylene Mesh in Various size	136 Sq. Meter	43	Polypropylene Surgical Mesh in Rolls or Pre cut Length TC: ROLLS OR PRE CUT LENGTH.	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-10
Meeting No.	NC/3/MEET/Aug/202223/6
Date	09/09/2022
Firm's Name	M/s Lasenor India Pvt Ltd, Nagpur
HQ F. No.	01/82/050/02480/AM19/DES-III 01/82/050/01212/AM19/DES-III
RLA F. No.	50/24/040/00008/AM19 50/24/040/00015/AM19
Advance Authorization No. and Date	5010002456 dated 27.06.2018 5010002465 dated 09.08.2018
Subject	Request of M/s Lasenor India Pvt Ltd, Nagpur for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization Nos. 5010002456 dated 27.06.2018 and 5010002465 dated 09.08.2018

Decision: The Committee considered the request of firm and it was observed that the reply furnished by the firm was not proper. Hence, the Committee decided to **reject** the case maintaining the status quo.

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-11
Meeting No.	NC/3/MEET/Aug/202223/6
Date	09/09/2022
Firm's Name	M/s Elpee Chemicals Pvt Ltd Mumbai
HQ F. No.	01/82/050/00390/AM18/DES-III
RLA F. No.	03/94/040/00036/AM18
Advance Authorization No. and Date	0310812684 dated 24.07.2017
Subject	Request of M/s Elpee Chemicals Pvt Ltd Mumbai for enhancement in the quantity of import items in respect of adhoc norms fixed against Advance Authorization No. 0310812684 dated 24.07.2017

Decision: The Committee considered the request of firm and it was observed that the reply furnished by the firm was not proper, as the yield indicated is 72% and 56% in two stages (High and Low) and also GST data have not provided. Hence, the Committee decided to **reject** the case maintaining the status quo.

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-12
Meeting No.	NC/3/MEET/Aug/202223/6
Date	09/09/2022
Firm's Name	M/s Enzal Chemicals (India) Pvt. Ltd., Mumbai
HQ F. No.	01/82/050/00235/AM06/DES-III
RLA F. No.	03/24/040/02582/AM05
Advance Authorization No. and Date	0310333535 dated 08.06.2005
Subject	Request of M/s Enzal Chemicals (India) Pvt. Ltd., Mumbai for fixation of adhoc norms against Advance Authorization No. 0310333535 dated 08.06.2005
Decision: Shri Ashok Parihar, Lision Officer attended the Personal Hearing and explained its case. He was asked to furnish the latest deficiency letter issued by RA, Mumbai. Accordingly, the case was deferred.	

Case No.	A-13
Meeting No.	NC/3/MEET/Aug/202223/6
Date	09/09/2022
Firm's Name	M/s Arjun Chemicals Pvt. Ltd., Chennai
HQ F. No.	01/82/050/00295/AM18/DES-III
RLA F. No.	04/24/040/00029/AM18
Advance Authorization No. and Date	0410163109 dated 16.05.2017
Subject	Request of M/s Arjun Chemicals Pvt Ltd, Chennai for enhancement in the quantity of Import Item No. 2 - Solbond SBC 40S Cationic Potato Starch in respect of adhoc norms fixed against Advance Authorization No. 0410163109 dated 16.05.2017
Decision: The Committee considered the request of firm for review of norms and it was observed that in spite of repeated reminders, the firm still has not furnished requisite reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	A-14
Meeting No.	NC/3/MEET/Aug/202223/6
Date	09/09/2022
Firm's Name	M/s Arjun chemicals Pvt Ltd., Chennai
HQ F. No.	01/82/050/01235/AM17/DES-III
RLA F. No.	04/24/040/00140/AM17
Advance Authorization No. and Date	0410162476 dated 08.11.2016
Subject	Request of M/s Arjun chemicals Pvt Ltd., Chennai for enhancement in the quantity of import item No. 2- Solbond SBC 40S Cationic Potato Starch in respect of adhoc norms fixed against Advance Authorization No. 0410162476 dated 08.11.2016
Decision: The Committee considered the request of firm for review of norms and it was observed that in spite of repeated reminders, the firm still has not furnished requisite reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	A-15
Meeting No.	NC/3/MEET/Aug/202223/6
Date	09/09/2022
Firm's Name	M/s Eurolife Healthcare Pvt. Ltd
HQ F. No.	01/82/050/00323/AM14/DES-III 01/82/050/00571/AM16/DES-III
RLA F. No.	03/94/040/00981/AM13 03/94/040/01086/AM15
Advance Authorization No. and Date	0310728713 dated 19.03.2013 0310794964 dated 27.03.2015
Subject	Request of M/s Eurolife Healthcare Pvt. Ltd. for fixation of adhoc norms against Advance Authorization Nos. 0310728713 dated 19.03.2013 and 0310794964 dated 27.03.2015
Decision: The Committee considered the request of firm for review of norms and it was observed that in spite of repeated reminders, the firm still has not furnished requisite reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	A-16
Meeting No.	NC/3/MEET/Aug/202223/6
Date	09/09/2022
Firm's Name	M/s Hubergroup India Private Limited, Mumbai
HQ F. No.	01/82/MISC/Para 4.06/1/AM21/DES-III
RLA F. No.	---
Advance Authorization No. and Date	Not issued yet
Subject	Request of M/s Hubergroup India Private Limited for fixation of norms for the export product - Vegetable Oil based Fatty Butyl Ester (having 83% Lauric Acid and 22% Normal Butanol (ITC HS Code – 29159099) under Para 4.06 of HBP Vol. I (2015-20)
Decision: The Committee considered the request of firm for fixation of norms under Para 4.06 of HBP Vol.I and it was observed that in spite of repeated reminders, the firm still has not furnished requisite reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	A-17
Meeting No.	NC/3/MEET/Aug/202223/6
Date	09/09/2022
Firm's Name	M/s Keva Frangrances Private Limited, Mumbai (Formerly known as M/s K.V. Arochem Private Limited, Mumbai)
HQ F. No.	01/82/050/01075/AM16/DES-III
RLA F. No.	03/94/040/00345/AM16
Advance Authorization No. and Date	0310797937 dated 04.08.2015
Subject	Request of M/s Keva Frangrances Private Limited, Mumbai (Formerly known as M/s K.V. Arochem Private Limited, Mumbai) for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 0310797937 dated 04.08.2015
Decision: The Committee considered the request of firm for review of norms and it was observed that in spite of repeated reminders, the firm still has not furnished requisite reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	A-18
Meeting No.	NC/3/MEET/Aug/202223/6
Date	09/09/2022
Firm's Name	M/s Keva Frangrances Private Limited, Mumbai (Formerly K.V. Arochem Private Limited)
HQ F. No.	01/82/050/00728/AM17/DES-III
RLA F. No.	03/94/040/00525/AM17
Advance Authorization No. and Date	0310807975 dated 22.09.2016
Subject	Request of M/s Keva Frangrances Private Limited, Mumbai (Formerly K.V. Arochem Private Limited) for fixation of adhoc norms against Advance Authorization No. 0310807975 dated 22.09.2016
Decision: The Committee considered the request of firm for review of norms and it was observed that in spite of repeated reminders, the firm still has not furnished requisite reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	A-19
Meeting No.	NC/3/MEET/Aug/202223/6
Date	09/09/2022
Firm's Name	M/s Keva Frangrances Private Limited, Mumbai (Formerly K.V. Arochem Private Limited)
HQ F. No.	01/82/050/00124/AM19/DES-III
RLA F. No.	03/94/040/00762/AM18
Advance Authorization No. and Date	0310818348 dated 09.01.2018
Subject	Request of M/s Keva Frangrances Private Limited, Mumbai (Formerly K.V. Arochem Private Limited) for fixation of adhoc norms against Advance Authorization No. 0310818348 dated 09.01.2018
Decision: The Committee considered the request of firm for review of norms and it was observed that in spite of repeated reminders, the firm still has not furnished requisite reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	A-20
Meeting No.	NC/3/MEET/Aug/202223/6
Date	09/09/2022
Firm's Name	M/s Keva Frangrances Private Limited, Mumbai (Formerly known as M/s K.V. Arochem Private Limited, Mumbai)
HQ F. No.	01/82/050/01076/AM16/DES-III
RLA F. No.	03/94/040/00335/AM16
Advance Authorization No. and Date	0310797897 dated 03.08.2015
Subject	Request of M/s Keva Frangrances Private Limited, Mumbai (Formerly known as M/s K.V. Arochem Private Limited, Mumbai) for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 0310797897 dated 03.08.2015
Decision: The Committee considered the request of firm for review of norms and it was observed that in spite of repeated reminders, the firm still has not furnished requisite reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	A-21
Meeting No.	NC/3/MEET/Aug/202223/6
Date	09/09/2022
Firm's Name	M/s Mylan Laboratories Ltd, Hyderabad
HQ F. No.	01/82/050/00847/AM/13/DES-III
RLA F. No.	09/24/040/288/AM13
Advance Authorization No. and Date	0910053905 dated 26.09.2012
Subject	Request of M/s Mylan Laboratories Ltd, Hyderabad for fixation of adhoc norms fixed against Advance Authorization No. 0910053905 dated 26.09.2012
Decision: The Committee considered the request of firm for review of norms and it was observed that in spite of repeated reminders, the firm still has not furnished requisite reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	A-22		
Meeting No.	NC/3/MEET/Aug/202223/6		
Date	09/09/2022		
Firm's Name	M/s Organica Aromatics		
HQ F. No.	01/82/050/01034/AM09/DES-III	01/82/050/01105/AM12/DES-III	01/82/050/01612/AM09/DES-III
RLA F. No.	07/24/040/00280/AM09	07/24/040/00314/AM12	07/24/040/00564/AM09
Advance Authorization No. and Date	0710059944 dt. 19.09.2008	0710084171 dt. 23.11.2011	0710062745 dt. 04.02.2009
Subject	Request of M/s Organica Aromatics for enhancement in the quantity of import items in respect of adhoc norms fixed against Advance Authorization Nos. 0710059944 dated 19.09.2008, 0710084171 dated 23.11.2011 and 0710062745 dated 04.02.2009		
Decision: The Committee considered the request of firm for review of norms and it was observed that in spite of repeated reminders, the firm still has not furnished requisite reply. Hence, the Committee decided to reject the case.			
RA concerned may take further necessary action as per above decision of NC.			

Case No.	A-23
Meeting No.	NC/3/MEET/Aug/202223/6
Date	09/09/2022
Firm's Name	M/s Shree Ganesh Remedies Pvt. Ltd., Vadodara
HQ F. No.	01/82/050/00696/AM16/DES-III
RLA F. No.	34/24/040/00295/AM15
Advance Authorization No. and Date	3410040965 dated 16.02.2015
Subject	Request of M/s Shree Ganesh Remedies Ltd., Vadodara for review of norms fixed against Advance Authorization No. 3410040965 dated 16.02.2015 (Grievance Registration No. DOCOM/E/2020/00340 dated 30.03.2020)
Decision: The Committee considered the request of firm for review of norms and it was observed that in spite of repeated reminders, the firm still has not furnished requisite reply. Hence, the Committee decided to reject the case.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.	A-24
Meeting No.	NC/3/MEET/Aug/202223/6
Date	09/09/2022
Firm's Name	M/s Tenshi Kaizen Private Limited, Bangalore
HQ F. No.	01/82/162/00049/AM21/DES-III
RLA F. No.	07/24/040/00225/AM21
Advance Authorization No. and Date	Licence not issued yet
Subject	Request of M/s Tenshi Kaizen Private Limited, Bangalore for fixation of norms of the export product Loperamide RDT Loperamide RDT 2 mg under Para 4.06 of HBP Vol. I (2015-20)
Decision: The Committee considered the request of firm for fixation of norms under Para 4.06 of HBP Vol. I and it was observed that in spite of repeated reminders, the firm still has not furnished requisite reply. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Meeting ended with thanks to Chair and participants
